

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

\* \* \*

Date of Decision: 12.12.2000

TA 14/99

Lalit Mohan s/o Shri Basant Lal r/o 11/47, Kaveri Path,  
Mansarovar, Jaipur.

... Applicant

v/s

1. Union of India through Secretary, Human Resources Development Department, Govt. of India, New Delhi.
2. Kendriya Vidyalaya Sangathan through Commissioner, 18, Institutional Area, Shahid Jeet Singh Marg, New Delhi.
3. Asstt. Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, Bajaj Nagar, Jaipur.
4. Dy. Commissioner (Finance), Kendriya Vidyalaya, Headquarters, New Delhi.

... Respondents

## CORAM:

HON'BLE MR. S. K. AGARWAL, JUDICIAL MEMBER

HON'BLE MR. A. P. NAGRATH, ADMINISTRATIVE MEMBER

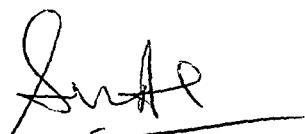
For the Applicant ... Mr. S. S. Ali

For the Respondents ... Mr. V. S. Gurjar

## O R D E R

PER HON'BLE MR. S. K. AGARWAL, JUDICIAL MEMBER

In this application, the applicant has prayed to seek direction for payment of gratuity, leave encashment, amount of G.I.S and arrears after fixation in view of recommendations of the Fifth Pay Commission etc.

  
2. The learned counsel for the applicant submits that

the applicant has received everything except amount of gratuity. Therefore, he seeks direction to the respondents to pay the amount of gratuity payable to the applicant within a specified period alongwith interest.

3. No reply appears to have been filed.

4. As the learned counsel for the applicant has vehemently submitted that only amount of gratuity has not been paid to the applicant, therefore, we direct the respondents to pay the amount of gratuity, if any, due to the applicant within a period of three months from the date of receipt of a copy of this order with interest @ 12% per annum.

5. The TA stands disposed of accordingly with no order as to costs.



(A.P.NAGRATH)  
MEMBER (A)



(S.K.AGARWAL)  
MEMBER (J)